

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 346 of 2020

IN THE MATTER OF:

Gyanchand Mutha

...Appellant

Versus

M/s. Aditya Birla Money Ltd. & Anr.

...Respondents

Present:

For Appellant: Mr. Susshil Dagga and Ms. Mamta, Advocates.

**For Respondent: Mr. Ajay Bhargava, Ms. Wamika Trehan,
Mr. Arvind Nayar (Sr. Advocate),
Ms. Raddhika Khanna, Advocates for R-1.
Mr. Saumil Sharma and Mr. Amol Vyas,
Advocate for R-2.**

ORDER
(Virtual Mode)

10.02.2021 Learned Counsel for the Appellant wants to file Written-Submissions and Copies of Judgments. The same as directed earlier may be filed within a week.

Learned Counsel for the Resolution Professional submits that 'CIRP' cost have not been deposited. The Learned Counsel for the RP may take necessary steps before the Adjudicating Authority on this point.

List the Appeal 'For Admission (After Notice)' Hearing on **3rd March, 2021**.

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)